

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P No. 633/2016

C. A No.

CORAM:

SH. R. VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF
THE NATIONAL COMPANAY LAW TRIBUNAL ON 17.04.2017**

NAME OF THE COMPANY : M/S.



Softwareone India Pvt. Ltd.

V/s

Emkor Solutions Ltd.

SECTION OF THE COMPANIES ACT: 433(e)&434(1)(a)

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1	Sanjiv Dagar	Advocate		
2	Ankur Gupta	Advocate	for Softwareone	

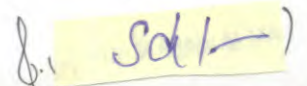
ORDER

Learned counsel for the petitioner states that the petition may be dismissed as withdrawn with liberty to file a fresh one on the same cause of action in accordance with the provisions of IBC, 2016 and the latest dispensation.

The prayer made by the learned counsel is accepted and liberty is granted in terms of the request made.



(DEEPA KRISHAN)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

U.D msh
17.4.17